

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 5626
TO BE ANSWERED ON 06.04.2022**

REHABILITATION POLICY FOR SLUM DWELLERS

5626. SHRI PINAKI MISRA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government proposes for any rehabilitation policy for slum dwellers residing on railway land;**
- (b) if so, the details thereof and if not, the plan of Railways to update the policy in this regard; and**
- (c) the details of in-situ rehabilitation projects of the Government for slum dwellers on railway land?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (c): No, Sir. There is no provision of rehabilitation in Railway Act whose Section 147 only provides for eviction of unauthorized occupants from railway's land. In-situ rehabilitation of slum dwellers on Railway land is not possible due to Railway's operational and infrastructural needs. Housing is a State Subject and responsibility for providing alternative sites for rehabilitation / resettlement as well as bearing cost for the same, vest with the State Governments or the Urban Local Bodies concerned.
